

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P.281(ND)/2017**  
**(Appeal No. 69/2017)**

**IN THE MATTER OF:**

M/s. Goldriver Infrastructure Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Registrar of Companies .... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 13.02.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Prince Mohan Sinha, PCS  
Mr. Prem Pyara Tiwari, PCS  
For the ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor  
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

**ORDER**

Learned standing Counsel for the Income Tax Department requests for some time to file reply. One last opportunity is granted to do the needful within two weeks with a copy in advance to the learned Practising Company Secretary.

List for arguments on 13<sup>th</sup> March, 2018.

-sdl-  
**(M.M.KUMAR)**  
**PRESIDENT**

sdl-  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

13.02.2018  
V.Sethi